

ghtaway ignoring the merits of other candidates of the concerned District. However, in view of the slight ambiguity in the interpretation of this provision, this condition has now been deleted from the guidelines.

(c) Does not arise in view of above.

Port and Dock Workers' Strike

82. SHRI SUSHIL CHAND
MOHUNTA: SHRI BISWA
GOSWAMI:

Will the Minister of LABOUR AND REHABILITATION' be pleased to state:

(a) whether his Ministry had any role to play in the prolonged strike if the Port and Dock workers to safeguard the interest of the workers;

(b) if so, what are the details hereof; and

(c) what is the total number of nandays lost in this strike?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA-IR): (a) and (b) As required under the Industrial Disputes Act, 1947, conciliation proceedings were held on receipt of the notices of the strike from the unions of Port and Dock Workers over a charter of demands. On 14-3-1984 an appeal was also made by the Union Minister for Labour and Rehabilitation to the representatives of the federations of the Port and Dock Workers to postpone the strike for a week to enable them to find a solution but this was not accepted by the representatives, the strike has since been called off.

(c) As per information received, the total number of mandays lost as a result of the strike in all the ports and the dock labour boards (excluding Calcutta Dock Labour Board) is provisionally estimated to be 4,56,614

Modernisation of Telecommunication System

83. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of COMMUNICATIONS be pleased to state what steps are being taken to up-dating of technologies applicable to various parts of the network and production in processes of telecommunication system so as to achieve higher performance and greater economy offered by modernisation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Broad outline of steps being taken to up-date the technologies in various parts of the network are given below:

(a) Introduction of Electronic Switching especially the digital electronic type for telephone exchanges in place of the electro mechanical type which is now produced in the country.

(b) Introduction of an improved version of telephone instrument.

(c) Introduction of electronic type of telex exchanges.

(d) Introduction of digital type of junction equipment for inter-exchange working in urban areas.

(e) Introduction of long distance equipment using digital technology.

(f) Introduction of data communication over public switched telephone network.

(g) Introduction of store and forward type of electronic system in the Telegraph network.

(h) Introduction of multi access radio systems in rural areas for opening of long distance public telephones instead of by the conventional overhead lines.

(j) Use of satellite circuits for interconnection of remote and inaccessible areas as also between large cities.

The production process of telecommunication equipment is being updated by the introduction of the manufacture of Digital Electronic Switching Systems. This, in turn, has caused updating of the processes for production of Printed Circuit Boards, Inward goods testing and final testing. Steps are also being initiated in parallel for production of components like hybrid micro electronic circuits of thick film type, miniaturised relays, miniaturised distribution frames etc. The manufacturing processes for telephone instruments are also being updated.

Violation of Section 209A of Companies Act by M/s. I.T.C. Limited

84. SHRI RAM BHAGAT P ASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Government are aware that M/s I.T.C. Limited have violated "the provisions of Section 209A of the Companies Act by not furnishing adequate details justifying the foreign tours of their directors and executives during 1982 and 1983; and

(b) if so, whether Government propose to order an enquiry into the matter, and if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) No

Statement

Proposals submitted by Messrs Hindustan Lever Limited which were cleared or were under consideration

Sl. No.	proposal	Section of the M.R.T.P. Act under which clearance/ approval sought	Action taken
(0)	(2)	(3)	(4)
1	Manufacture of 3500 tonnes per annum of Packet Tea below 1 Kg. and Tea Bags in District Pune, Maharashtra for 100% export	22A	Exempted as per the Department of Company Affairs Notification No. 764(E) dated 25-10-82 issued under Section 22A of the M.R.T.P. Act.

such violation of the provisions of section 209A of the Companies Act has been committed by the Company.

(b) Does not arise in view of (a) above.

Setting up of New Industries by Hindustan Lever Limited

85. SHRI RAM BHAGAT PAS-WAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have cleared or are considering to 'clear some proposals of M/s. Hindustan Lever Limited for setting up of new undertakings during 1983-84;

(b) if so, what are the details thereof; and

(c) whether it will not stop the growth of smaller units; if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) A statement showing the proposals submitted by Messrs Hindustan Lever, Limited for setting up new undertakings which were cleared or were under consideration during 1983-84 is annexed,

(c) The proposals already cleared relate to 100 per cent export units and are not, therefore, expected to affect the small scale units in the country. The small scale angle will also be kept in view while taking a decision on the pending proposals,